

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 222
823/252/ND/2019

IN THE MATTER OF:

**M/s. Vishwanirmal Merchandise and
Consumer Products Pvt. Ltd.**

...PETITIONER

Vs.

ROC, NCT of Delhi & Haryana

...RESPONDENT

Section

Under Section 252

Order delivered on 12.02.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C.

:Mr. Nitin Kumar, Advocate

For the Respondent/ Corporate-debtor

**:Mr. M. Yadubhushana Rao,
AROC**

For the Income Tax Department

**:Mr. Ajit Sharma, Mr. Anant
Ram Mishra, Mr. Ashutosh
Senger and Mr. Rishab Sharma,
Advocates**

ORDER

Learned counsel for the Income Tax Department as well as AROC are present and seek time to file the reply. Post the matter to 18th March, 2020.

- 2 d -

**(V.K. Subburaj)
Member (T)**

- 2 d -

**(Abni Ranjan Kumar Sinha)
Member (J)**